

Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No: 475 /2007  
This, the 11<sup>th</sup> day of January 2008

Hon'ble Mr. Shanker Raju, Member (J)

Manoj Kumar aged about 31 years son of Late Chandra, resident of 127, R.A. Line, Tope Khana Bazar, Cantt. Lucknow.

Applicant.

By Advocate : Sri Ashutosh Nigam

Versus

1. Union of India through its Secretary of Defence, New Delhi.
2. Garrison Engineer (East), Lucknow, Cantt, Lucknow.

Respondents.

By Advocate: Sri Atul Dixit for Dr. Neelam Shukla

Order (Oral)

By Hon'ble Mr. Shanker Raju, Member (J)

Right to consider for compassionate appointment is a statutory right to legal heirs of the deceased as per the policy of the Govt. of India. I find from the reply that the claim of the applicant has never been considered for compassionate appointment. O.A. stands disposed of with a direction to respondents to consider the claim of applicant for compassionate appointment in accordance with the guidelines by passing a reasoned and speaking order within three months from the date of receipt of copy of this order. No costs.

CA. is taken on record.

  
(Shanker Raju)  
Member (J)

HLS/-